

ITEM NO.101

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No. 5622/2009

CCE, AURANGABAD

Appellant(s)

VERSUS

M/S VIDEOCON INDUSTRIES LTD. THR. ITS DIRECTOR

Respondent(s)

[PART-HEARD BY: HON'BLE S. RAVINDRA BHAT AND HON'BLE DIPANKAR DATTA, JJ.]
IA No. 2/2009 - STAY APPLICATION)

WITH

C.A. No. 8026/2022 (XVII-A)

IA No. 144516/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 144515/2022 - STAY APPLICATION)

Date : 23-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. N. Venkatraman, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. V.c. Bharathi, Adv.
Ms. Nisha Bagchi, Adv.
Mr. Mohd. Akhil, Adv.
Mr. Udai Khanna, Adv.
Mr. Bhuvan Kapoor, Adv.
Ms. Alka Agarwal, Adv.

For Respondent(s) Mr. Vivek Kohli, Sr. Adv.
Mr. Rajat Bose, Adv.
Mr. Ankit Sachdeva, Adv.
Mr. S. S. Shroff, AOR

Mr. V. Lakshmikumar, Adv.
Ms. Apeksha Mehta, Adv.
Ms. Falguni Gupta, Adv.
Ms. Neha Choudhary, Adv.
Mr. Pranav Mundra, Adv.
Ms. Charanya Lakshmikumar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

**(ASHIMA CHHABRA)
SENIOR PERSONAL ASSISTANT**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**